

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CP-162/ND/2007

In the matter of :

Ajay Batra & Ors.

Vs.

BHP Machines Ltd & Ors.

....PETITIONER

. RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 14.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

: Mr. Uttam Datta, Advocate  
Mr. Tarun Sharma, Advocate

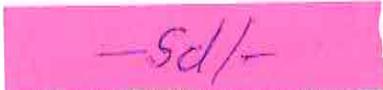
For the Respondent/Cor. Debto:

Mr. Atul Batra, R-5 in person  
Res. No. 4,5 , 14  
Mr. Ankush Diwan, Advocate  
Proxy Counsel for Mr. Mohak  
Bhadana, Advocate  
: Mr. Deepak Jain, Advocate  
Mr. Tanpreet Gulati, Advocate  
Ms. Twisha Issar, Advocate for R-21 to R-25

**ORDER**

Learned Counsel for the parties are present. In compliance to the Order dated 29.11.2017, it is represented by the Respondents that reply has been duly filed in the Application in CA No.94/C-III/ND/2017 and that a copy of the same has also been supplied to the Ld. Counsel for the petitioner. The Applicant/petitioner does not wish to file any rejoinder to the reply as filed by the Respondent.

Post the application on 17.1.2018 for enquiry.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit

14.12.2017